

मालिख्य तथा उद्योग मंत्री (श्री मोरारजी वेलाई) : (क) जी हा ।

(ख) आवश्यक सदस्य संख्या :  
प्रत्येक में ५०.

इस समय सदस्य संख्या:

उज्जैन	६८
इन्दौर	५२

(ग) श्री (२). दो त्रिवरण गभ-पटल पर रखे जाने हैं । [देखिये परिशिष्ट ४, अनुबन्ध संख्या ४०]

#### Tea

876. Shri Muhammed Elias: Will the Minister of Commerce and Industry be pleased to state:

(a) which country/countries have import duty above 100 per cent on tea;

(b) what is the total quantity of their annual imports;

(c) what is the total gross earnings of the European controlled tea broking houses in Calcutta in 1956-57; and

(d) the total gross earnings of the Indian controlled tea broking houses in Calcutta during the same period?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) As far as Government are aware, no country has at present an import duty on tea of above 100 per cent of its c.i.f. value.

(b) Does not arise.

(c) and (d). Precise information is not available.

#### Displaced Persons and Meos in Matsya Division

877. Shri Shobha Ram: Will the Minister of Rehabilitation and Minority Affairs be pleased to state as to when the displaced persons and Meos in the Matsya Division are going to be bestowed with Khatedari rights over the agricultural lands allotted to them?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): The displaced persons who have been allotted evacuee agricultural lands which have since been acquired by the Central Government, will not be granted khatedari rights in those lands. They can, if they have not contravened any of the conditions of allotment, acquire ownership of the lands by adjusting the price against their land claims or by paying the price in annual instalments as provided in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

The Meos who have been given lands in Rajasthan after being dispossessed on account of migration to Pakistan and their subsequent return have been restored their original lands or have been given alternative lands under Section 16 of the Administration of Evacuee Property Act. They have been conferred the same rights as they had enjoyed on their own lands prior to migration, i.e. proprietary, Khatedari and tenancy etc. Necessary instructions to give effect to this policy have been issued to the State Government.

#### Chembur Colony

878. Shri Assar: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether Government are aware that there are no internal electric connections in the newly built multi-storied buildings and in the reconditioned barracks for displaced persons in the Chembur Colony in Bombay; and

(b) if so, the reasons therefor?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). There has been some delay in the provision of internal electric connections in the government-built properties in Chembur Colony, as settlement of the terms on which the Bombay Suburban Electric Corporation was to undertake this work took some time. The terms have now been settled and it is expected that the work will be taken in hand soon.